

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W. P. (C) No. 214 of 2008

Smt. Kiran Shally & Anr. Petitioner(s)
Versus
State of Jharkhand & Ors. Respondent(s)

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner(s) : Mr. Amit Kumar Das, Advocate
For the Resp nos.1-4 : Mr.Bhaskar Dwivedi, AC to SC-III
For the Resp nos.5-8 : Mr. Sameer Sahay, Advocate
For the Resp nos.14 &15 : Mr. Niladri S. Mukharjee, Advocate
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14 / 10.09.2021. Heard, learned counsel for the parties.

Perused the office notes. It appears that notices were issued upon Respondent Nos.12 and 13. As per the service report, respondent No.12 has died whereas notice upon respondent No.13 has been received by some unknown person.

Further, despite of valid service of notice upon Respondents No.9 to 11, no body appeared on behalf of them.

Considering the same, let fresh steps be taken for service of notice upon Respondents No.9 to 11 and respondent No.13, under both process i.e. under Registered Cover with A/D as well as under ordinary process, for which requisites etc., must be filed within four weeks.

Put up this case after service of notice.

In the meantime, petitioners are also directed to take step for filing an application for substitution of legal heirs of respondent No.12.

Office is directed to verify the name of learned counsel on record and delete those names which are not on record from the Cause List.

(Kailash Prasad Deo, J.)

Sandeep/